

- (ix) Paid festival holidays;  
 (x) Leave without pay;  
 (xi) Quarantine Leave;  
 (xii) Paid leave for T.B., Cancer and injury leave; and  
 (xiii) Railway fares.

It was also stated in the Resolution that a decision on the recommendation relating to gratuity will be taken in due course.

(c) The remaining recommendations were not accepted because they were not unanimous and they entail additional financial burden on the industry.

(d) and (e) No, Sir. As regards gratuity, the need for a scheme has been accepted in principle. The proposal involves legislation and is being processed in consultation with the concerned Ministries/Departments.

#### DEMANDS OF COAL WORKERS

761. SHRI NIREN GHOSH:  
 SHRI MONORANJAN ROY:

Will the Minister of LABOUR AND REHABILITATION be pleased to state:

'a; whether it is a fact that on 5th February, 1970 thousands of coal workers Raniganj-Asansol Coal belt demonstrated before the Regional Labour Commissioner (C) Asansol, under the leadership of Colliery Mazdoor Sabha, Raniganj;

(b) if so, what were the demands;

(c) the decision taken on each demand;

(d) if the reply to part (c) above, be in the negative the reasons therefor; and

(e) by when Government propose to take decision thereon?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA): (a) Yes.

(b) to (e) A statement showing the demands and the present position in regard to the subjects these cover is laid on the Table of the House.

#### STATEMENT

Remarks	Present Position
1. Introduction of a scheme for payment of gratuity to coal mine workers.	As announced in the meeting of the Industrial Committee on Coal held on November 6, 1969, the Government have accepted, in principle the need for a gratuity scheme for employees in the coal mining industry. The proposal involves legislation and is being processed in consultation with the Ministries/Departments concerned.
2. Abolition of contract labour	The Contract Labour (Abolition and Regulation) Bill is pending before Parliament.
3. Payment of attendance bonus on the basis of daily attendance.	The question of discontinuance of the minimum attendance qualification for payment of bonus, as recommended by the Coal Wage Board, is under consideration.
4. Stoppage of recruitment through Central Recruiting Organisation.	The Central Recruiting Organisation is an employer's organisation; at the meeting of the Industrial Committee on Coal held in November, 1969, they agreed to stop recruitment through the Organisation.

Remarks	Present Position
5. One day earned leave for 12 days work to the underground worker and one day leave for 16 days for surface worker.	The question of better leave facilities was discussed at the meeting of the Industrial Committee on Coal held in November, 1969 but the proposition for revision of the existing rules was not accepted.
6. Full payment to the patients suffering from T.B. and other such diseases till full recovery.	
7. Accumulation of sick leave and leave upto 4 years.	
8. Payment of arrears of D.A. in terms of Coal Wage Boards' recommendations.	The parties concerned may settle this matter mutually between themselves, failing which they may take it up with the Central Industrial Relations Machinery.
9. Legislation for recognition of trade unions.	This is under consideration of the Government in the context of the recommendations of the National Labour Commission for Industry as a whole and in consultation with the various interests concerned.

**SHIFTING OF REGIONAL LABOUR COMMISSIONER'S OFFICE**

762. SHRI N. PATRA: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether Government propose to shift the office of the Regional Labour Commissioner from Bhubaneswar, Orissa to somewhere in Bihar; and

(b) if so, the reasons therefor?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA): (a) There is no such proposal at present.

(b) Does not arise. INTEREST ON PROVIDENT FUND

763. SHRI Y. ADINARAYANA REDDY:  
SHRISURAJPRASAD:

Will the Minister of LABOUR REHABILITATION be pleased to state:

(a) whether it is a fact that the Central Board of Trustees of the Employees Provident Fund has recommended to the Government raising of the interest on subscribed provident fund; and

(b) if so, the decision taken thereon?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA): (a) Yes.

(b) Government have accepted the recommendation of the Board of Trustees and issued necessary orders for payment of interest to the subscribers of the Employees' Provident Fund at the rate of 5.7 per cent per annum for the year 1970-71.

**सरकार द्वारा सामूहिक खेती के लिए चुने गये जिले**

764. श्री सुरज प्रसाद : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) भारत सरकार ने सामूहिक खेती के लिये जो सौ जिले चुने हैं उनकी राज्यवार संख्या क्या है ;

(ख) ऐसी खेती से किसानों को क्या लाभ होगा ; और

(ग) सरकार इस योजना पर कितनी धनराशि खर्च करने का विचार रखती है ?